

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 365 OF 2025**

IN THE MATTER OF:

Bhayankar Singh & Anr.

...Applicant(s)

- **VERSUS** -

State of Uttar Pradesh & Ors.

...Respondent(s)

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RESPONDENT NO 4 & 5

Through Counsel

(Kartik Bhagat, Advocate, D/5949/2017)

Bhagat & Co. Advocates & Legal Consultants

602, Desire Residency, Ahinsa Khand-2,

Opp. Delhi Public School, Indirapuram-201014

8126399945(M), E-mail: Advocatebhagat24@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 365 OF 2025**

IN THE MATTER OF:

Bhayankar Singh & Anr.

...Applicant(s)

- VERSUS -

State of Uttar Pradesh & Ors.

...Respondent(s)

**REPLY FOR AND BEHALF OF RESPONDENT NO.4 AND 5 TO
THE APPLICATION U/S 15 & 17 OF THE NATIONAL GREEN
TRIBUNAL ACT,2010 AS FILED BY APPLICANT(S):**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY OBJECTIONS/SUBMISSIONS:

The Respondent no.4 in the present application under reply is proprietorship concern of Respondent no.5, hence in view of same present reply is signed by Respondent no.5 on behalf of Respondent no.4 as well, as Applicants while filing the present application has made Respondent no.4 and 5, sperate parties, more specifically when, a proprietorship firm is represented by its proprietor only who in present case is none other than Respondent no.5.

That the Respondent no.4 and 5 herein at the outset seeks to raise the following objections to the very maintainability of the application of applicants, which are without prejudice to one another as same goes to the very maintainability of the present application:

1. At the outset it is stated that each and every content of application under reply as filed by Applicant(s) are false and misleading as there is no cause of action for filing present application under reply against Respondent no.5, as applicants has categorically failed to disclose or to raise any ground that how and in what manner they are victims of pollution and environmental damage and in view of same present application is liable to be dismissed on this ground alone.
2. That the Applicants apart from making bald & vague statements has categorically failed to disclose any cause of action for filing present application and have not filed anything material on record to support their alleged contentions of violations of environmental laws by Respondent no.4 & 5 and in view of same present application under reply is liable to be dismissed.
3. That the Respondent no. 4 and 5 at any point was not undertaking its brick kiln business as he was not having the requisite permission to undertake the same, which is an admitted position by the Applicants, hence the question of Respondent no.4 and 5 operating its brick kiln that too during monsoon season without having requisite permission from the authorities cannot even arise.
4. That Respondent no.4 and 5 was neither undertaking the operation of its brick kiln nor he has dug any pit that too beyond the permissible

limits, as allegedly claimed to be 8.2mtrs, as the question of digging pit cannot even arise, as Respondent no.4 and 5 was not undertaking the operations at its brick kiln, hence no purpose would have been served to dig the pit that too beyond permissible limit.

5. Even just for the sake of argument if it is taken(though not admitted) that Respondent no.5 was undertaking its brick kiln, then also the unfortunate incident of death of three children of applicant(s) is of dated 05.08.2021, when monsoon season is at peak in North India and it is a matter of fact that all the brick kilns close during the monsoon season, which starts from July, because the heavy rainfall makes the production, process of drying and firing bricks unfeasible alongwith other challenges and difficulties during the said season.
6. Even otherwise, it is matter of fact that between June to mid-June, owners of respective brick kilns close their operations and shift their un-sold finished products to their warehouse for safe keeping, then also, the Respondent no.5 would not be under position to carry operation of its brick kiln and to dig the alleged pit, as in all the cases, alleged brick kiln was not operating during that period of time when the said unfortunate incident took place, more specifically when Respondent no.5 was not undertaking the operations of its brick kiln, as he was not having permission from the authorities for the same.

7. That in the Application under reply, Applicant while relying upon the alleged lekhpal report dated 06.08.2021 has alleged that the said pit was dug upto 27 feet(around 8.2mtrs), whereas in alleged FIR registered against Respondent no.5, the dept of alleged pit was stated to be 23 feet, which clearly goes to establish that documents on which Applicant(s) are relying are not proper and one document is contrary to other, hence the report of lekhpal cannot be relied upon while deciding the present application.
8. Without prejudice to the rights and contentions of Respondent, it is submitted that, the present application and lekhpal report is completely silent onto the fact that how and in what manner, measurement of said pit was taken by which lekhpal has reached to the conclusion that said pit was dug upto 8.2mtrs, more so when it is an admitted position that alleged pit was filled with water.
9. It is pertinent to note here that since the alleged pit was filled with water, hence the proper measurement of alleged pit is completely impossible, more so when lekhpal report and present application is completely silent whether the water was taken out from the alleged pit or not for undertaking the measurement of said pit or not.
10. Even otherwise, the authorities have acted in haste to shift the blame upon Respondent no. 5, that Lekhpal has made a report by concluding

the depth of alleged pit as 8.2mtrs on the very next day of unfortunate incident i.e. on 06.08.2021, without mentioning that which tools were used by him to measure the pit, how he reached to the pit when whole field in which pit was dug was filled with water(as stated by applicant in present petition), more specifically when the report dated 06.08.2021, did not even bear the signatures of any eye witness to same nor same has any photos of the visit to the said land nor same has been stated in report whether water was taken out of pit or not for measuring the same.

11. That even otherwise, Lekhpal report or the alleged FIR and the present application under reply is absolutely silent that how and in what manner the land on which alleged pit was dug belongs to Respondent no.5, as it is an admitted position the said land bearing gata no. 749 area 0.225 hectare village Shahpur Chamaran is registered in the name of some other individuals, hence the question of Respondent no.5 using the said land in absence of any document in support more specifically when the brick kiln closes in the month of June due to monsoon cannot even arise.

12. That in view of same, due to serve short comings and absence of any eye witness to the Lekhpal report, the veracity of same is highly improbable, more specifically when, it is neither the case of applicant

nor of lekhpal that said pit was dug by using specialised equipment, as digging a pit up to 8 meters deep is a significant engineering task that requires specialized equipment of 15 to 25 tonne excavator or specialized drilling rings, dewatering, careful planning, and strict adherence to safety regulations (IS 3764 (1992): Code of safety of excavation work) due to the high risk of collapse and other hazards.

13. It is an admitted position that said pit was dug on said land which belongs to some other individuals, even if it is taken just for the sake of argument (though not admitted) that said land is being used by Respondent no.5, then in that case also, any other individual/owner of said land would not permit Respondent no.5 to dig a pit so deep that will damage the said land, more specifically when said land must be an agricultural one.

14. That the Respondent no.5 herein was just made a scapegoat with the sole intent to avoid the complexity of investigation of deeper conspiracy, more specifically when the alleged pit in which deceased children were found is situated out of Village Shahpur Chamaran and whereas the children use to live at Village Milak Shahpur Chamara, 288, Rehtol which are completely different sides of villages situated at opposite of each other and distance between the place of alleged incident and place of residence of deceased children is more than 1 km.

15. That in view of same and children being small aging 12,10 & 8 years old respectively, it is highly suspicious and improbable that they will go on their own in heavy rain, that too on foot atleast 1km from their home for playing in a field, more specifically when whole village of Applicant(s) is full of open fields & the post-mortem of the deceased children were not done, hence coming to the conclusion that they have died due to drowning in the pit allegedly dug 8.2 mtrs which is atleast 1km far from their home is highly questionable.
16. That when the said incident has occurred the country was shaken up by the second wave of COVID-19 which was more deadly and was children of small ages were more vulnerable to same and government has advised people to follow strict protocols/lockdowns to prevent the same. In such scenario when people are locked in their homes, the children of such a small age travelling more than 1 km in opposite direction/outskirts of their village on foot is highly questionable and gives a sense of deep rooted conspiracy, more specifically when report of lekhpal and applicant(s) in present application is completely silent that how, when and in what manner alleged pit of 8mtrs is dug in said land which is not being owned by Respondent no.5.
17. That the authorities in order to avoid the complexities and to cut short their work has made Respondent no.5 a scapegoat, as the authorities

deliberately avoided the concerns as raised in above stated paragraphs and has not formed any committee or SIT to look into the said unfortunate incident and in view of same, on account of in-action on part of authorities, Respondent no.5 cannot be held accountable as same is against the principal of natural justice, equity and fairplay.

18. That in view of facts and circumstances as stated above, there is no cause of action for filing of present application against the Respondent no.4 and 5, as Respondent has neither acted in contravention to the establish provisions of Environment Clearance or of post excavation management in respect of office memorandum dated 24.06.2013, upon which Applicants is putting reliance, as Respondent no.4 and 5 was neither operating the said brick kiln due to closure order and monsoon season nor he has dug the alleged pit as detailed in foregoing paras, hence in view of same present application is liable to be dismissed against Respondent no.4 and 5.

19. That in view of above, since, the applicant(s) herein has failed to prove being the victim of pollution and other environmental damage done by Respondent no.5, hence the present application is not maintainable and is liable to be dismissed against Respondent no.5 herein.

PARAWISE REPLY:

20. That the contents of para 1 are false and misleading hence denied. It is stated that Respondent no.4 and 5 in response to para under reply relies upon the contents of foregoing paras whose contents are reaffirmed and reiterated in response to para under reply as same are not repeated herein for the sake of brevity. It is stated that answering respondent was not undertaking its brick kiln, hence the question of digging the alleged pit that too of 27feet in depth cannot arise, as same was neither permissible nor possible as same requires specific excavation machinery etc. as detailed above.

21. That the contents of para 2 are formal in nature hence needs no reply. However, anything that is contrary to the facts and circumstances of present matter are vehemently denied, as the newspaper report dated 06.08.2021 is only based upon the authority reports and first information provided for the alleged incident and cannot be taken into consideration while deciding the present matter.

22. That the contents of para 3 are false and misleading hence denied. It is stated that Respondent no.4 and 5 in response to para under reply relies upon the contents of foregoing paras whose contents are reaffirmed and reiterated in response to para under reply as same are not repeated

herein for the sake of brevity. It is stated that answering respondent was not undertaking its brick kiln, hence the question of digging the alleged pit that too of 27feet in depth cannot arise, as same was neither permissible nor possible as same requires specific excavation machinery etc. as detailed above. Even otherwise, the Panchama report is just an on-spot report and same cannot be relied for making a conclusion of cause of death of deceased children, more specifically when no post-mortem of deceased children was undertaken

23. That the contents of para 4 are false and misleading hence denied. It is stated that each and every content of the alleged FIR dated 06.08.2021 is false and misleading and same is filed without any undertaking prior enquiry, more specifically when the alleged FIR is just a first information report which is registered solely on the contentions of the complainants and mere registering of an FIR can never be proof of guilt, more specifically when in FIR the depth of alleged pit was stated as 23 feet whereas in lekhpal report it is alleged as 27 feet, hence in view of same, mere registration of FIR cannot be taken into consideration while deciding the present matter.

24. That the contents of para 5 are false and misleading to the extent that Respondent no.4 unit has been running the brick kiln in the year 2021 despite having no consent to establish. It is pertinent to note here that since, it is an admitted position that Respondent no.4 unit was not having consent, then the question of operation of brick kiln cannot even arise, more so when no act of illegal operation of brick kiln was reported against the Respondent no.4 and 5 by any state or local authority, hence acting in violation of environmental norms more particularly under section 21 of the AIR(Prevention and control of Pollution) Act, 1981 as alleged in para under reply cannot even arise.

25. That the contents of para 6 are false and misleading hence denied. It is stated that each and every content of alleged lekhpal report is vehemently denied. It is stated that Respondent no.4 and 5 in response to para under reply relies upon the contents of foregoing paras whose contents are reaffirmed and reiterated in response to para under reply as same are not repeated herein for the sake of brevity. It is stated that answering respondent was not undertaking its brick kiln, hence the question of digging the alleged pit that too of 27feet in depth cannot arise, as same was neither permissible nor possible as same requires specific excavation machinery etc. as detailed above.

26. That the contents of para 7 & 8 are false and misleading hence denied.

It is stated that Respondent no.4 and 5 in response to para under reply relies upon the contents of foregoing paras whose contents are reaffirmed and reiterated in response to para under reply as same are not repeated herein for the sake of brevity. It is stated that answering respondent was not undertaking its brick kiln, hence the question of digging the alleged pit that too of 27feet in depth without ensuring adoption of post excavation management cannot arise, as same was neither permissible nor possible as same requires specific excavation machinery etc. as detailed above. It is further stated that Applicant(s) have alleged that there was no fencing around the mining pit and have placed a reliance on the alleged pages of chargesheet which are neither clear nor readable and since neither the land in which pit has been dug belongs to Respondent no.4 and 5 nor Respondent is undertaking its brick kiln as detailed above, hence the question of fencing is immaterial in respect of same and in view of same question of violation of environmental laws by Respondent no.4 and 5 cannot even arise, when Applicant(s) herein has categorically failed to discharge its onus to prove that how and in what manner Respondent no.4 and 5 have violated the environmental laws. Hence in view of same present

application is liable to be dismissed more specifically against Respondent no.4 and 5.

27. That the contents of para 9 & 10 are false and misleading hence denied.

It is stated that the applicant(s) have wrongly placed reliance upon the order as stated in para under reply as each and every case is determined on the different facts and circumstances, hence placing reliance upon same is completely misplaced, more specifically when the cause of death of deceased children that due to drowning in a pit dug 8mtrs in depth that too which is atleast 1 km from the house of deceased children is highly suspicious and improbable. It is further stated that if any compensation is payable to Applicant(s), then same is to be paid by the District Administration and Respondent no. 4 and 5 cannot be held liable for the in-action/lapse on the part of administration as detailed above, as Respondent no.4 and 5 are made scapegoat with the sole intent to avoid the investigate the deeper conspiracy behind the death of deceased children as detailed in foregoing paras and in view of same, Respondent no.4 and 5 cannot be held liable for same, as same is against the principals of natural justice, equity and fairplay.

28. That the contents of para 11 are denied for want of knowledge, more specifically when Respondent no.4 and 5 is not under obligation to pay any compensation to the Applicant(s) in view of facts as detailed above in foregoing paras, which are reaffirmed and reiterated in response to para under reply.

29. That the contents of para 12,13,14,15 & 16 are formal in nature. However anything that is contrary to the facts and circumstances of present matter are vehemently denied, more specifically when Applicant(s) herein has failed to discharge the onus, whether the said unfortunate incident has occurred due to environmental violation or not, in terms of the facts and circumstances as stated in foregoing paras whose contents are reaffirmed and reiterated in response to paras under reply, as contents of same are not repeated herein for the sake of brevity.

30. That the contents of para 17 & 18 are false and misleading hence denied. It is stated that the applicant(s) have wrongly placed reliance upon the orders as stated in paras under reply as each and every case is determined on the different facts and circumstances, hence placing reliance upon same are completely misplaced, more specifically when

the cause of death of deceased children that due to drowning in a pit dug 8mtrs in depth that too which is atleast 1 km from the house of deceased children is highly suspicious and improbable. It is further stated that if any compensation is payable to Applicant(s), then same is to be paid by the District Administration and Respondent no. 4 and 5 cannot be held liable for the in-action/lapse on the part of administration as detailed above, as Respondent no.4 and 5 are made scapegoat with the sole intent to avoid the investigate the deeper conspiracy behind the death of deceased children as detailed in foregoing paras and in view of same, Respondent no.4 and 5 cannot be held liable for same, as same is against the principals of natural justice, equity and fairplay.

PARAWISE REPLY TO GROUNDS

31. That each and every content of the para 19(Grounds) are false and misleading hence denied. It is stated that Applicant(s) herein have failed to raise any ground for filing of present application as present application is based upon mere surmises and conjectures without having any concrete evidence for same, more so when present application is completely silent on the aspect that how and in what manner it was concluded that alleged pit was dug 8mtrs in depth, how children of such small age travelled in the opposite direction of their

home which is approximately 1km in distance that too on outskirts of village during the time of COVID-19, whether the said land on which said pit was dug has any relation with Respondent no.4 and 5 or not, more so when the Respondent no.4 and 5 was not undertaking the business of brick kiln due to closure order and closure due to monsoon season as well. Hence in view of same, various aspects have to be looked into while deciding the present application, as the facts of present case are highly disputed and questionable which requires deep analysis as same requires leading of evidence, cross examination etc. hence in view of same present application is liable to be dismissed as proceedings before this Hon'ble Tribunal are summary in nature, more specifically when Applicant(s) can approach civil court for seeking damages/compensation from the authorities.

PARAWISE REPLY TO LIMITATION:

32. That the contents of para under reply is formal in nature hence needs no reply, however anything that is contrary to the facts and circumstances of present matter is vehemently denied.

PARAWISE REPLY TO PRAYER CLAUSE:

33. That in view of facts and circumstances as stated above, each and every content of the prayer clause is vehemently denied as the present application is liable to be dismissed against the Respondent no.4 and

5, as Respondent no.4 and 5 has neither undertaken any act which has lead to applicants being called victims of pollution and other environmental damage nor applicants have failed to discharge their onus to show that how and in what manner they fall under the definition of victims of pollution and other environmental damage as defined in section 15 of the National Green Tribunal Act, 2010. Hence in view of same it is most respectfully prayed from this Hon'ble Tribunal to:

- a) Dismiss the present application against the Respondent no.4 and 5;
- b) Pass such other orders as this Hon'ble Tribunal deems fit facts and circumstances of present matter.

RESPONDENT NO.4 & 5

Through Counsel

(Kartik Bhagat, Advocate, D/5949/2017)

Bhagat & Co. Advocates & Legal Consultants

602, Desire Residency, Ahinsa Khand-2,

Opp. Delhi Public School, Indirapuram-201014

8126399945(M), E-mail: Advocatebhagat24@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF:

Bhayankar Singh & Anr. ...Applicant(s)

- VERSUS -

State of Uttar Pradesh & Ors. ...Respondent(s)

AFFIDAVIT

I, Shabbir, S/o Sh. Yaseen proprietor of New Khwaja Brick Works aged about 69 years R/o Village Shahpur Chamran, Post Rahtol, Sambhal, U.P.-244301 at present in New Delhi, do hereby solemnly affirm and declare as under:

1. That I am Respondent no.4 and 5 in the present matter and is sufficiently conversant with the facts and circumstances of present case and is therefore competent to swear the instant affidavit.
2. That I have read and understood the contents of the accompanied reply which has been drafted by my counsel under my instructions and I state that the contents of accompanied reply are true and correct to my knowledge and belief and believed to be true by me and same are explained and read upon me in my vernacular language. The contents of the same are not being repeated herein for the sake of convenience and the same may kindly be read and treated as part and parcel of the present affidavit.




DEPONENT

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

I.A. NO. _____ OF 2026

IN

ORIGINAL APPLICATION NO. 365 OF 2025

IN THE MATTER OF:

Bhayankar Singh & Anr.

...Applicant(s)

- VERSUS -

State of Uttar Pradesh & Ors.

...Respondent(s)

**APPLICATION FOR AND BEHALF OF RESPONDENT NO.4 AND 5
FOR SEEKING CONDONATION OF DELAY IN FILING OF THE
ACCOMPANIED REPLY IN TERMS OF ORDER DATED 28.10.2025**

MOST RESPECTFULLY SHOWETH:

1. That Respondent no.4 and 5 are filing the accompanying reply and the contents of same may kindly be read as an integral part and parcel of this application and contents of same are not repeated herein for sake of brevity alone.
2. That the Respondent no.4 and 5 is having prima facie case on merits and that the balance of convenience also lies in its favor and not allowing the present application will cause irreparable loss to Respondent.
3. That Respondent no.4 and 5 appeared before this Hon'ble Tribunal on 28.10.2025 and sought four weeks' time to file the reply and in view of same Ld. Counsel for Respondent no.4 and 5 during the third week of November 2025 has prepared the accompanying reply within time and

saved it in his laptop to give it a proof reading so that it can be filed within time.

4. However unfortunately on very next day the laptop of Ld. Counsel for Respondent no.4 and 5 suddenly developed some technical snag to which it did not turn-on/started at all to which the Ld. Counsel tried to diagnose the aforesaid fault on his own which could not be fixed.
5. However, after that the Ld. Counsel handed over his laptop to a local computer mechanic for repair who after few days informed that the hard disk of the laptop had been crashed and the same needed intensive repair which will take atleast 10-15 days. The aforesaid sudden disruption had left the Ld. Counsel in handicap and utter hardship since his laptop contained the important and vital data, including draft of accompanying reply.
6. That the aforesaid hard disk issue was resolved and the said laptop was restored to normal working in second week of December 2025. Nevertheless, upon receiving the laptop in normal working condition it was found that the entire data thereon was lost.
7. For the reason the Ld. Counsel once again took pains and sent the laptop to a professional “data retriever” who even after keeping the laptop for atleast 10 days and putting much efforts was not able to retrieve the data including draft of present reply.

8. That due to aforesaid reasons the Ld. Counsel for Respondent no.4 and 5 once again drafted the accompanying reply in first week of January 2026 afresh which again took some time and has sent it to Respondent no.5 for his inputs.
9. That after the same, Respondent no.5, being resident of Sambhal took some time to come to Delhi for signatures and attestation and in view of same, after taking signatures, the present reply is being filed.
10. That due to the reasons beyond the control of Respondent no.5 and due to the unavoidable circumstances despite of all bonafide the Respondent was not able to file its reply within time and is filing the same with the delay condonation application as the reason for non-filing the accompanying reply in time is neither deliberate nor intentional, albeit due to bonafides and reasons beyond one's control and foresight, as elucidated above and in view of same and as per the principals of natural justice, equity and fairplay the reply of the Respondent no.5 may please be taken on record.
11. That in case present application is not allowed and the reply of Respondent is not taken on record the Respondent shall suffer irreparable loss and injury, vis-à-vis all its lawful rights shall be gravely prejudiced, that too without any fault on its part as elucidated herein above.
12. That there is good cause in the present application. The Respondent no.5 has a good strong case in his favor and likely to succeed therein. The

balance of convenience is also in favor of Respondent no.5 and against the Applicant(s).

PRAYER

In view of facts and circumstances as stated above, it is most respectfully prayed from this Hon'ble Court to:

- A) Condone the delay of 50 days in filing of the accompanied reply;
- B) Pass any other order, which is just and proper in the facts and circumstances of the case;

RESPONDENT NO.4 & 5

Through Counsel

(Kartik Bhagat, Advocate, D/5949/2017)

Bhagat & Co. Advocates & Legal Consultants

602, Desire Residency, Ahinsa Khand-2,

Opp. Delhi Public School, Indirapuram-201014

8126399945(M), E-mail: Advocatebhagat24@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

I.A. NO. _____ OF 2026

IN

ORIGINAL APPLICATION NO. 365 OF 2025

IN THE MATTER OF:

Bhayankar Singh & Anr. ...Applicant(s)

- VERSUS -

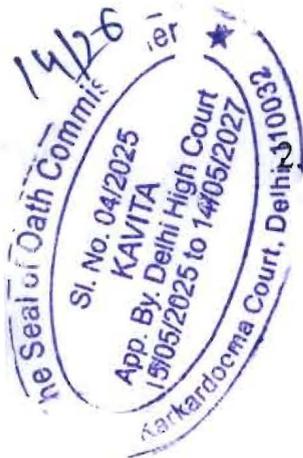
State of Uttar Pradesh & Ors. ...Respondent(s)

AFFIDAVIT

I, Shabbir, S/o Sh. Yaseen proprietor of New Khwaja Brick Works aged about 65 years R/o Village Shahpur Chamran, Post Rahtol, Sambhal, U.P.- 244301 at present in New Delhi, do hereby solemnly affirm and declare as under:

1. That I am Respondent no.4 and 5 in the present matter and is sufficiently conversant with the facts and circumstances of present case and is therefore competent to swear the instant affidavit.

That I have read and understood the contents of the accompanied application which has been drafted by my counsel under my instructions and I state that the contents of accompanied application are true and correct to my knowledge and belief and believed to be true by me and same are explained and read upon me in my vernacular language. The contents of the same are not being repeated herein for



the sake of convenience and the same may kindly be read and treated as part and parcel of the present affidavit.

[Signature]
DEPONENT

16 JAN 2026

VERIFICATION:

Verified at New Delhi on this ___ day of _____, 2026 that the contents of above said affidavit are true, correct and best of my knowledge and nothing material has been concealed therefrom.

[Signature]
I certify that Deponent who has signed above has made true and correct statement and I have taken due care to identify him in my presence.

[Signature]
DEPONENT



CERTIFIED THAT THE DEPONENT
.....
.....
Identified by Sxx/Smt.....
has solemnly Attested before me at Delhi
on.....at SI. No.....
that the contents of the affidavit which
have been read over & explained to him/her
are true & correct to his/her/knowledge.

[Signature]
Oath Commissioner KKD Court, Delhi

16 JAN 2026



VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 365 OF 2025**

IN THE MATTER OF:

Bhayankar Singh & Anr.

...Applicant(s)

- **VERSUS** -

State of Uttar Pradesh & Ors.

...Respondent(s)

Known ALL to whom these presents shall come that I **SHABBIR S/O YASEEN I.E. RESPONDENT NO.4 & 5** in the accompanying CASE /in aforesaid proceedings do hereby appoint:

ADV KARTIK BHAGAT, D/5949/2017
Bhagat & Co. Advocates & Legal Consultants
602, Desire Residency, Ahinsa Khand-2,
Opp. Delhi Public School, Indrapuram-201014
(M): 8126399945, E-mail: Advocatebhagat24@gmail.com

(Herein after called the advocate(s)/ to be my/our Advocate in the above-noted case authorized him:

To act, appear and plead in the above-noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court Including High Court subject to payment of fees separately for each court by me/us

To sign, file verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdrawal, compromise or affidavits or other documents as may be deemed necessary or proper for the proceedings.

To file and take back documents of opposite party.

To withdraw or compromise the proceedings in any differences or disputes that may arise touching or in any manner relating to the proceedings.

To appoint and instruct any other person in my/our name to exercise the power and authority hereby conferred upon the Advocate and do so and to sign the Power of Attorney on our behalf.



And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

In **WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have understood by me/us on this day of 15.01.2026.

Accepted subject to the terms of fees

Kartik Bhagat
(Advocates)

Kartik Bhagat
I identify the signature of client

Shabbir
Client



28

Kartik Bhagat <advocatebhagat24@gmail.com>

Reply for and on behalf of Respondent no.4 and 5 | OA no. 365 of 2025 | Bhayanakar Singh Vs State of U.P. & Ors.

1 message

Kartik Bhagat <advocatebhagat24@gmail.com>

18 January 2026 at 15:21

To: hasil jain <advjain25@gmail.com>, csup@nic.in, "ms@uppcb.in" <ms@uppcb.in>, "dmbm-up@nic.in" <dmbm-up@nic.in>

Dear Sir(s),

Please find enclosed herewith the reply for and on behalf of Respondent no.4 and 5 i.e. Shabbir in the captioned matter towards advance service.

Thanks & Regards
Adv Kartik Bhagat
Bhagat & Co.
Advocates & Legal Consultants
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